

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Fifty Sixth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1983**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-sixth Report.

2. The Committee met on 4 April, 1983 for examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 244, etc.*) by Shri Ajoy Biswas.
- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of Seventh Schedule*) by Shri K. Ramamurthy.
- (3) The Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) by Shri Hiralal R. Parmar and Shri Bheekhabhai.

*Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 244, etc.*) by Shri Ajoy Biswas).

The Bill seeks to amend article 244 and the Sixth Schedule to the Constitution with a view to enable formation of an autonomous district and autonomous regions comprising tribal areas in the State of Tripura for the administration of the tribal areas in that State according to the provisions of the Sixth Schedule.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of Seventh Schedule*) by Shri K. Ramamurthy.

The Bill seeks to amend the Constitution with a view to confer on the Union Government unrestricted authority in the matter of regulation and development of Inter-State rivers and river valleys.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) by Shri Hiralal R. Parmar and Shri Bheekhabhai.

The Bill seeks to amend the Constitution with a view to provide that a family shall carry on only one trade, occupation, etc. located at only one place anywhere in India. It also seeks to provide that one family shall own only one residential building and have only one source of income.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

*Recommendations*

4. The Committee recommend that Sarvashri Ajoy Biswas and K. Ramamurthy be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;  
4 April, 1983.  
14 Chaitra, 1905 (Saka).

G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*